

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 1271/2024/PB**

IN THE MATTER OF:

SHRI KHROO L PARIAT.

...APPLICANT

VERSES

STATE OF MEGHALAYA & ORS.

...RESPONDENTS

INDEX

S. NO.	PARTICULAR	PAGE NO
1.	Affidavit on behalf of Respondent No. 5, Meghalaya State Pollution Control Board.	1 – 5
2.	ANNEXURE R/1 A copy of the inspection report dated 10.3.2025.	6
3.	ANNEXURE R/2 Copies of communications dated 2.4.2025 issued to the Chief Engineer, Public Health Engineering and Chief Engineer, Public Works Department respectively.	7 – 9
4.	ANNEXURE R/3 A copy of the communication dated 30.4.2025 along with photographs.	10 – 12
5.	ANNEXURE R/4 A copy of the communication dated 28.4.2025 issued to the Executive Engineer by the Meghalaya State Pollution Control Board.	13 – 14
6.	ANNEXURE R/5 A copy of the communication dated 23.7.2025 issued	15

	to the Executive Engineer by the Meghalaya State Pollution Control Board.	
7.	Proof of Service.	16

Filed on: 20.08.2025
New Delhi

Filed by



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HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO.1271/2024 (PB)

IN THE MATTER OF:-

Shri Khroo L Pariat ...Applicant

Versus

State of Meghalaya &Ors ...Respondents

**AFFIDAVIT ON BEHALF OF RESPONDENT NO.5-
MEGHALAYA STATE POLLUTION CONTROL BOARD**

I, Dr. George H. Chyrmang (MFS), S/o(L)Datip Kyndiah, Age 43 years, having office at Lumpyngngad, Shillong, Meghalaya, do hereby solemnly affirm and declare as under :-

1. That I am presently posted as the Member Secretary of the Meghalaya State Pollution Control Board, MSPCB, and as such in my official capacity I am conversant with the facts and records of the case and hence competent and authorized to swear this affidavit on behalf of MSPCB, hereinafter referred to as the 'Board'.
2. The Board is filing this instant Affidavit to place on record the steps taken by the Board in view of the observations and in compliance of the directions contained in order dated 25.2.2025.
3. It is stated that pursuant to the observations and recommendations made by the Joint Committee constituted by the Hon'ble Tribunal,

MEMBER SECRETARY
Meghalaya State Pollution Control Board
Shillong

SI./Instrument No. 19/18/25
Date: 19/8/25



Principal Bench, an inspection was conducted on 10.3.2025 focusing on the bridge construction across the Mynkrem stream.

A copy of the inspection report dated 10.3.2025 is marked and annexed as **Annexure R/1**.

4. It is stated that the Board has issued communications both dated 2.4.2025 to the Chief Engineer, Public Health Engineering and Chief Engineer, Public Works Department(National Highway) respectively to take necessary and corrective measures based on the inspection conducted at construction site and to submit action taken reports.

Copies of communications dated 2.4.2025 issued to the Chief Engineer, Public Health Engineering and Chief Engineer, Public Works Department (National Highway) respectively is marked and annexed as **Annexure R/2**.

5. It is further stated that a response was received on 30.4.2025 from office of the Executive Engineer PWD (Roads) stating that the construction of a bridge of span 52.50 across the Mynkrem stream, a tributary of the Myntdu River, is near completion and the removal of the three Hume pipes and clearing of the earth filling from the river

MEMBER SECRETARY
Meghalaya State Pollution Control Board
Shillong



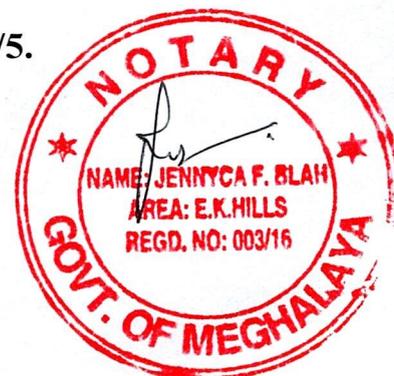
bed which was temporarily filled to enable the launching of the Steel Girder plate has been successfully completed and photograph of the same was also enclosed with the communication.

A copy of the communication dated 30.4.2025 along with photographs is marked and annexed as **Annexure R/3**.

6. It is stated that additionally the Answering Respondent has issued communication dated 28.4.2025 to the Executive Engineer, PWD (Roads) with the direction to apply for authorization in Form -I as provided under Rule 8 of the Construction and Demolition Waste Management Rules, 2016. On receipt of the application, subsequent communication dated 23.7.2025 has been issued seeking Detail Project Report on the types of processing proposed on Construction and Demolition Waste.

A copy of the communication dated 28.4.2025 issued to the Executive Engineer by the Meghalaya State Pollution Control Board is marked and annexed as **Annexure R/4**.

A copy of the communication dated 23.7.2025 issued to the Executive Engineer by the Meghalaya State Pollution Control Board is marked and annexed as **Annexure R/5**.

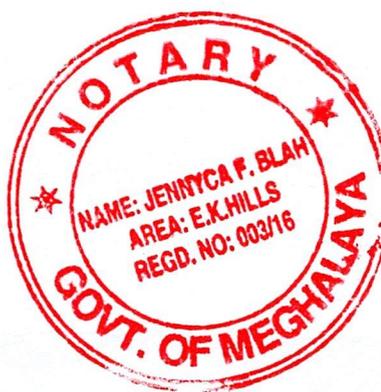


- 7. It is stated that on further scrutiny of the application and the DPR submitted by the service provider, the Answering Respondent will grant authorization for the construction and demolition waste processing facility, if the application meets the requirements as provided under the Rules.
- 8. I say that the facts stated in the above paras are true and correct to the best of my knowledge and information.

Identified By:



Miss. P. S. Barch
(Advocate)



DEPONENT
MEMBER SECRETARY
Meghalaya State Pollution Control Board
Shillong

SOLEMNLY AFFIRMED BEFORE ME THIS DAY
ON 19/12/16 THE DEPONENT IS IDENTIFIED BY P.S. Barch
I CERTIFY THAT THE CONTENTS OF THE AFFIDAVIT
ARE READ ORDER AND EXPLAINED TO THE
DEPONENT WHO VERIFIED THE SAME BEFORE ME

Jennyca F. Blah
NOTARY
Regd. No: 003/16
East Khasi Hills District
Shillong, Meghalaya

VERIFICATION

Verified at *Shillong* on this the *19th* day of August, 2025 that the contents of the above affidavit are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed there from.



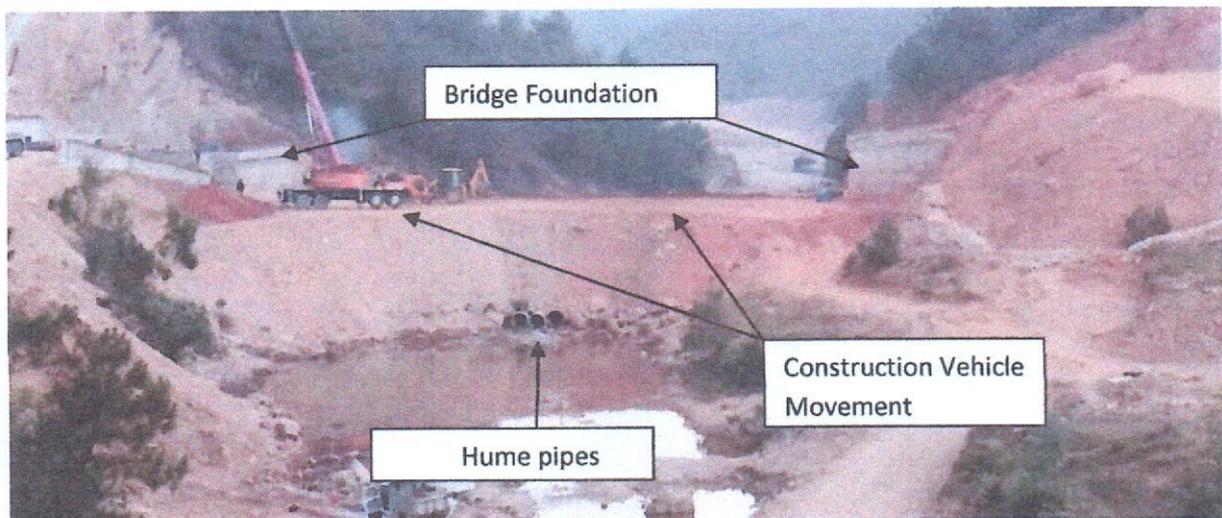

DEPONENT
MEMBER SECRETARY
Meghalaya State Pollution Control Board
Shillong

MEGHALAYA STATE POLLUTION CONTROL BOARD**INSPECTION REPORT**

In view of the on-going Hon'ble NGT, New Delhi matter OA No. 1271/2024, an inspection was conducted on the ongoing construction of the Jowai Bypass Road, specifically focusing on the bridge construction across the Mynkrem stream on the 10th March 2025.

During the inspection, several observations were identified. These observations are as follows:

1. The Mynkrem stream is a tributary of Myntdu river.
2. Construction of a bridge across the Mynkrem stream is being carried out.
3. Three (3) Hume pipes have been installed and soil has been dumped over the humepipes across the river for movement of construction vehicles. (As depicted in photograph 1) at the site of the construction of the bridge.
4. Although the hume pipes are installed, there appears to be a potential for blockages or insufficient capacity during high-water events.




M S Tiewsoh, EE



No .MPCB/TB-30/VOL-1/2022/2025-2026/170

Dtd: the 2nd April, 2025.

To,

The Chief Engineer,
Public Health Engineering,
Shillong, Meghalaya.

Sub: Hon'ble NGT order dated 25.02.2025 in the matter of Original Application No. 1271/2024/Principal Bench Shri Khroo L Pariat Vs State of Meghalaya & Ors.

Sir,

With reference to the above subject, as per the inspection report carried out by the Board's officials along with a representative from "Khuid Ka Wah Myntdu" and representative of Mihmtntdu Village, it was observed that a newly constructed building, belonging to the Public Health Engineering (PHE), has been situated just on the bank of the Myntdu River (at GPS Co-ordinate: Lat 25.476702° Long 92.213269°). During the inspection, it was noted that the excavated earth and other construction waste, approximately 138 meters, have been haphazardly dumped along the sloping side towards the Myntdu River, without the construction of any retaining wall. If left unchecked, this excavated earth could be carried into the Myntdu River once the rains begin.

In view of the above, you are hereby directed to take necessary action and to submit the Action taken report within 30 (thirty) days from the date of receipt of this letter

This is for your kind information and necessary action.

Yours Faithfully,

(Shri. R. NAINAMALAI, IFS)

CHAIRMAN

Meghalaya State Pollution Control Board,
Shillong

OK

Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpyngngad, Shillong - 793014

Website : <http://megspcb.gov.in>



8

No .MPCB/TB-30/VOL-1/2022/2025-2026/171

Dtd: the 2nd April, 2025.

To,

The Chief Engineer,
Public Works Department (Roads),
Shillong, Meghalaya.

Sub: Hon'ble NGT order dated 25.02.2025 in the matter of Original Application No. 1271/2024/Principal Bench Shri Khroo L Pariat Vs State of Meghalaya & Ors.

Sir,

With reference to the above subject, and as per the inspection report carried out by the Board's officials, it was observed that the construction of a bridge across the Mynkrem Stream, a tributary of the Myntdu River (at GPS Co-ordinate: 26°26'20.57" N 92°10'57.84"E), is currently underway. It was also noted that three (3) hume pipes have been installed, and soil has been dumped over the hume pipes across the river to facilitate the movement of construction vehicles. This raises a potential risk of blockages or insufficient capacity during high-water events.

In view of the above, you are hereby directed to take the necessary corrective actions and submit an Action Taken Report within 30 (thirty) days from the date of receipt of this letter.

This is for your kind information and necessary action.

Yours Faithfully,

(Shri. R. NAINAMALAI, IFS)

CHAIRMAN

Meghalaya State Pollution Control Board,
Shillong

o/c

GOVERNMENT OF MEGHALAYA
OFFICE OF THE CHIEF ENGINEER, PWD (ROADS)
ESTABLISHMENT, BRANCH

No.PW/CE/Estt/40/2013/Pt/306

Dated Shillong, the 08th April, 2025.

To,

The Chairman,
Meghalaya State Pollution Control Board
Shillong.

Sub: Hon'ble NGT order dated 25.02.2025 in the matter of Original Application No.1271/2024/Principal Bench Shri. Khroo L. Pariat Vs. State of Meghalaya & Ors.

Ref: No.MPCB/TB-30/VOL-1/2022/2025-2026/171, dated 02.04.2025.

Sir,

I have the honour to refer to your letter under reference and to inform you that the matter relates to the **Chief Engineer (National Highway), PWD (Roads), Meghalaya, Shillong.**

In future, kindly forward the relevant letters to the **Chief Engineer (National Highway), PWD (Roads), Meghalaya, Shillong.**

This is for favour of your kind information.



Yours Faithfully,

(D. Langstang)
Chief Engineer P.W.D (Roads)
Meghalaya Shillong

Memo No.PW/CE/Estt/40/2013/Pt/ 306 -A,

Dated Shillong, the ___ April, 2025.

Copy to

1. The Secretary to the Government of Meghalaya, Public Works (R&B) Department for favour of your kind information.
2. The Chief Engineer (National Highway), PWD (Roads), Meghalaya, Shillong for information and necessary action alongwith a copy of letter No.MPCB/TB-30/VOL-1/2022/2025-2026/171, dated 02.04.2025 and its enclosures from The Chairman, Meghalaya State Pollution Control Board, Shillong.

Encl: As stated

(D. Langstang)
Chief Engineer P.W.D (Roads)
Meghalaya Shillong

(175)

6/5/25
SECRET

GOVERNMENT OF MEGHALAYA
OFFICE OF THE EXECUTIVE ENGINEER, P.W.D (ROADS)
JOWAI CENTRAL DIVISION, JOWAI

NO. EE (C)/TB/NGT/MISC/154/2022/1136

Dated Jowai, the 30/4 2025

To,

✓ Dr. G. H. Chyrmang. MFS
Member Secretary
Meghalaya State Pollution Control Board,
Shillong.

Subject: - Hon'ble NGT order dated 25.02.2025 in the matter of Original Application No. 1271/2025/Principal Bench Shri. Khroo L Pariat Vs State of Meghalaya & Ors.

Reference:- Your letter No. MSPCB/TB-30/VOL-1/2022/2025-2026/173 Dt Shillong the, 22nd April 2025. Addressed to the Chief Engineer (NH) P.W.D (Roads) Meghalaya, Shillong.

Sir,

With reference to the subject cited above and the letter under reference above, I would like to to inform you that construction of a bridge of span 52.50m across the Mynkrem stream a tributary of the Myntdu River is near completion and removal of 3(three) rows of Hume pipe and clearing of earth filling from river bed which has been temporarily filled to enable the launching of Steel Girder plate has been successfully completed and photograph of the same is enclosed herewith.

Encl- As Stated



Yours Faithfully,

(Signature)
(Shri.W.Thabah)
Executive Engineer, P.W.D (Roads)
Jowai Central Division, Jowai

Memo NO. EE (C)/TB/NGT/MISC/154/2022/

Dated Jowai, the _____ 2025

Copy To:-

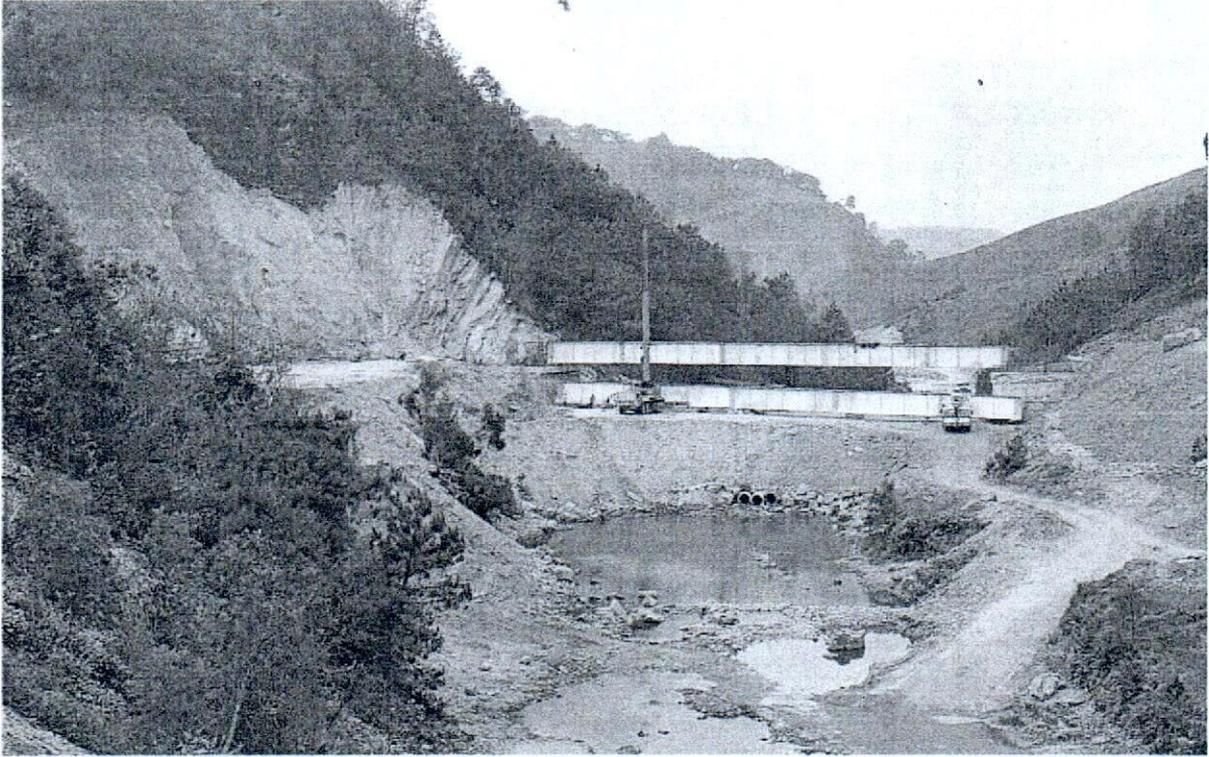
1. The Chief Engineer (NH) P.W.D (Roads) Meghalaya Shillong, for favour of kind information.
2. The Superintending Engineer P.W.D (Roads), National Highway Circle , Shillong for favour of kind information.

Executive Engineer, P.W.D (Roads).
Jowai Central Division, Jowai

EE - 10
Pte. *(Signature)*
6/5/25

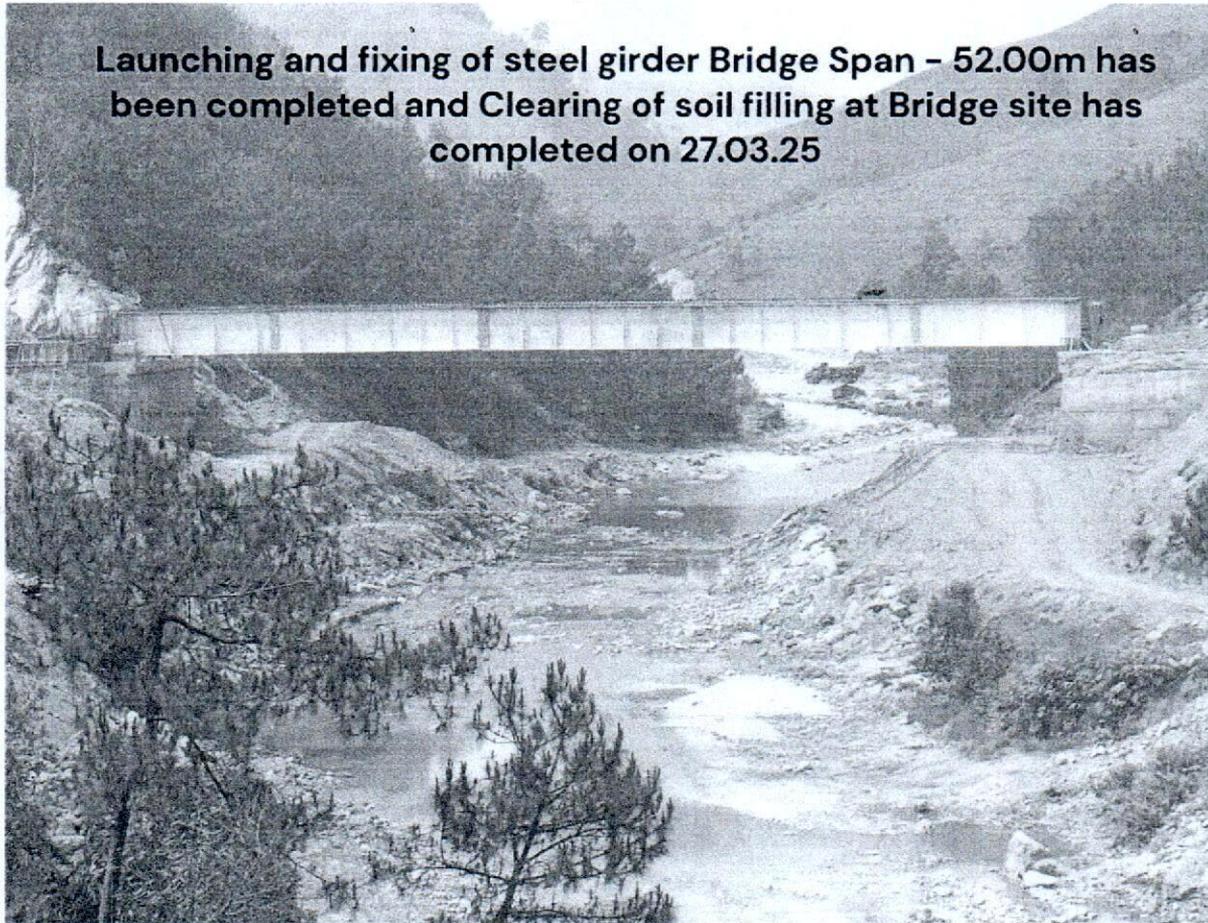
LDA
(Signature)
6/5/25

FILLING OF RIVER BED DURING LAUNCHING OF THE STEEL GIRDER
PLATE OF BRIDGE OF 52.50 M SPAN



H. H. H.
Executive Engineer P.W.D. (Roads)
Jowai Central Division
Jowai

CLEARING OF EARTH FILLING FROM RIVER BED AFTER COMPLETION OF
LAUNCHING OF THE STEEL GIRDER PLATE OF BRIDGE OF 52.50 M SPAN




Executive Engineer P.W.D (Roads)
Jowai Central Division, Jowai

No.MPCB/CDW-1/2017/2025-2026/ 69

Dtd Shillong the 28th April, 2025.

To,

The Executive Engineer,
P.W.D (Roads),
Jowai Central Division, Jowai.

Sub: Construction and Demolition Waste Management Rules, 2016: application for authorization.

Ref: No. EE(C)/TBESTPt-II/190/2022/1019, Dated: 14th April, 2025.

Sir,

With reference to the subject cited above, you are hereby directed to apply for authorization in Form -I (copy enclosed) of the Construction and Demolition Waste Management Rules, 2016.

This is for your kind information and necessary action.

Enclosed: as stated.

Yours faithfully,



(Dr.G.H CHYRMANG, MFS)

MEMBER SECRETARY

Meghalaya State Pollution Control Board

Shillong.

ok

FORM - I
See [Rule 7 (2)]

Application for obtaining authorisation

To,
The Member Secretary

_____ Name of the local authority or Name of the agency :
appointed by the municipal authority

<p>Correspondence address Telephone No. Fax No.</p>	
<p>Nodal Officer and designation (Officer authorized by the competent authority or agency responsible for operation of processing or recycling or disposal facility)</p>	
<p>Authorisation applied for (Please tick mark)</p>	<p>Setting up of processing or recycling facility of construction and demolition waste</p>
<p>Detailed proposal of construction and demolition waste processing or recycling facility to include the following Location of site approved and allotted by the Competent Authority. Average quantity (in tons per day) and composition of construction and demolition waste to be handled at the specific site. Details of construction and demolition waste processing or recycling technology to be used. Quantity of construction and demolition waste to be processed per day. Site clearance from Prescribed Authority. Salient points of agreement between competent authority or local authority and operating agency (attach relevant document). Plan for utilization of recycled product. Expected amount of process rejects and plan for its disposal (e.g., sanitary landfill for solid waste). Measures to be taken for prevention and control of environmental pollution. Investment on project and expected returns. Measures to be taken for safety of workers working in the processing or recycling plant. Any preventive plan for accident during the collection, transportation and treatment including processing and recycling should be informed to the Competent Authority (Local Authority) or Prescribed Authority</p>	
<p>Date:</p>	<p>Signature of Nodal Officer</p>



No.MPCB/CDW-3/2025/2025-2026/2

Dtd Shillong the 23rd July, 2025.

To,

The Executive Engineer,
P.W.D (Roads),
Jowai Central Division, Jowai.

Sub: Construction and Demolition Waste Management Rules, 2016: matters relating

Ref: No. Nil, Dated: 23rd June, 2025.

Sir,

With reference to the subject cited above, you are hereby instructed to submit the Detail Project Report on the types of processing proposed on Construction and Demolition Waste for further processing of the authorization.

This is for your information and necessary action.

Yours faithfully,

(Dr.G.H CHYRMANG, MFS)

MEMBER SECRETARY

Meghalaya State Pollution Control Board

Shillong.

ok



amit singh <semasingh.office@gmail.com>

O.A No. 1271/2024 Shri Khroo L Pariat. Vs. State of Meghalaya & Ors.

1 message

amit singh <semasingh.office@gmail.com>

Wed, Aug 20, 2025 at 6:25 PM

To: mscb.cpcb@nic.in, "ro.nez.shil@gmail.com" <ro.nez.shil@gmail.com>, Jerold Hollis Nengnong <memsecy.spcbmeg@gov.in>, "CEO123JMB@gmail.com" <CEO123JMB@gmail.com>, "thakursumit79@gmail.com" <thakursumit79@gmail.com>, Avijit Mani Tripathi <avijitmani@gmail.com>

Dear Sir,/Madam

Kindly Find attached scanned copy of Affidavit being e- filed on behalf of Respondent No. 5, Meghalaya State Pollution Control Board. which is being served in advance copy as proof of service.

Thanking you.

Best Regards,
Ms. K. Enatoli Sema Adv.

(Clerk)
Rahul 7503630697

--

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Phone (0120) 4926002

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